

In other subsidiaries of Coal India Limited, no case of coal stock shortage beyond 5% of book stock and in excess of 1,000 tones were detected during the above period.

Allotment of Captive Coal Block to Karnataka

2829. SHRI JANARDHANA POOJARY: Will the Minister of COAL AND MINES be pleased to state:

(a) whether Government of Karnataka has requested for allotment of Captive Coal Block; and

(b) if so, the details thereof and Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF COAL AND MINES {SHRI RAVI SHANKAR PRASAD}: (a) and (b) Yes, Sir. Karnataka Power Corporation Limited (KPCL) have requested for allotment of captive coal blocks under the command area of Western Coalfields Limited (WCL) to meet the coal requirement of their Bellary TPS (2 x 500 MW). Their request is under examination in consultation with Coal India Limited and their considered views will be put up to the Screening Committee for allocation of coal blocks in its next meeting.

Illegal mining and theft of coal

2830. DR. DASARI NARAYANA RAO: Will the Minister of COAL AND MINES be pleased to state:

(a) whether it is a fact that despite the contrary claims of CIL and its subsidiaries illegal mining and theft of coal in the Coal Mines continues unabated;

(b) if so, the details thereof; and

(c) what remedial measures Government have taken or proposed to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COAL AND MINES {SHRI RAVI SHANKAR PRASAD}: (a) and (b) Illegal mining activities in the nature of clandestine extraction and pilferage of coal from abandoned, closed, disused mines and also from outcrop region within leasehold as well as outside leasehold area of Coal India Limited (CIL) have generally been reported. Pilferage of coal is carried out stealthily and clandestinely mostly from the coal depot/sidings. Since these activities **are** carried out clandestinely and stealthily, it is not possible to exactly